

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 721 OF 2017 IN
DFR NO. 2697 OF 2017**

Dated: 7th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s Ramnad Solar Power Ltd.

.... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma
Ms. Nishtha Kumar

ORDER

**IA NO. 721 OF 2017
*(Appln. for condonation of delay)***

There is 7 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. However, nobody is representing the respondents.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **13.11.2017.**

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson